

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

original Application No. 1494 of 2001-

this the 5th day of February 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)  
HON'BLE MR. C.S. CHADHA, MEMBER (A)

Smt. Padmawati w/o Manmohanlal, Packer, C/o Sri Swatantra  
Kumar Srivastava, R/o S-81/329-A-4, Khajuri Gola, Varanasi.

Applicant.

By Advocate : Sri B.P. Srivastava.

Versus.

1. Union of India through the Secretary, Ministry of Personnel, Public Grievances & Pension, Lodhi Road, New Delhi.
2. The Controller of Defence, Accounts (Pension), Alld.
3. The Commandant, Central Ordnance Depot, Cheoki, Alld.

Respondents.

By Advocate : Sri G.R. Gupta for Shri R.C. Joshi.

ORDER (ORAL)

RAFIQ UDDIN, MEMBER (J)

Smt. Padmawati widow of late Manmohanlal has filed this O.A. for grant of family pension. Late Manmohanlal was working as Packer in the office of The Commandant, Central Ordnance Depot, Cheoki, Allahabad (respondent no.3).

Manmohanlal ~~was~~ died on 21.6.1960. According to the applicant, she ~~was~~ submitted an application for grant of family pension in the prescribed proforma on 8.1.90/26.2.90 (Annexure A-1 to the O.A.). In response to this application, the applicant received a memorandum dated 15.3.90 from the respondent no.3 informing her that the application form lacks certain details and the applicant was required to submit the same after completing the necessary details alongwith an affidavit to the effect that the applicant was a legally wedded wife of late Manmohanlal. The applicant

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accordingly submitted her reply on 2.4.90 (Annexure A-3 to the O.A.) alongwith the certain documents and affidavit. It is stated that when no reply was received by the applicant, she approached the Ministry of Personnel, Public Grievances & Pension, New Delhi. Thereafter, the Ministry sent a memo to the Joint Secretary (E), Department of Defence, South Block, New Delhi, in which it was stated that the necessary action as considered appropriate may be taken to redress the grievance of the applicant and a suitable reply be sent to the applicant. The grievance of the applicant is that despite of several reminders sent by her, the Ministry of Defence has not considered the application of the applicant and no reply has been sent, hence she filed the present O.A.

2. Having heard the learned counsel for the parties, we dispose of this O.A. with the direction to the applicant to file a fresh representation enclosing a copy of the aforesaid letter dated 11.3.92 to the respondent no.3 within a period of one month from the date of communication of this order, who will decide the same and pass appropriate orders within a period of three months from the date of receipt of such representation.

3. There shall be no order as to costs.

GIRISH/-

*B. Bhagwati*  
MEMBER (A)

*R. Singh*  
MEMBER (J)